

1	2	3
	(b) For sixth class to eighth class	(i) At least one teacher per class, so that there shall be at least one teacher each for Science and Mathematics, Social Studies and Languages. (ii) At least one teacher for every thirty-five children. (iii) Where admission of children is above one hundred- (a) full time head-teacher; (b) part time instructors for Art Education, Health and Physical Education, Work Education.
2.	Building	All-weather building consisting of— (i) at least one class-room for every teacher and an office-cum-store-cum-Head teacher's room; (ii) barrier-free access; (iii) separate toilets for boys and girls; (iv) safe and adequate drinking water facility to all children; (v) a kitchen where mid-day meal is cooked in the school; (vi) Playground; (vii) arrangements for securing the school building by boundary wall or fencing.
3.	Minimum number of working days/ instructional hours in an academic year	(i) two hundred working days for first class to fifth class; (ii) two hundred and twenty working days for sixth class to eighth class; (iii) eight hundred instructional hours per academic year for first class to fifth class; (iv) one thousand instructional hours per academic year for sixth class to eighth class.
4.	Minimum number of working hours per week for the teacher	forty-five teaching including preparation hours.
5.	Teaching learning equipment	Shall be provided to each class as required
6.	Library	There shall be a library in each school providing newspaper, magazines and books on all subjects, including story-books.
7.	Play material, games and sports equipment	Shall be provided to each class as required.

Losses due to LoP in EEZ

*414. SHRI A. ELAVARASAN : Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Letter of Permit (LoP) sanctions cause monumental losses to Government and the industry estimates that the revenue of the catch exploited in Indian Exclusive Economic Zone (EEZ) by foreign vessels is

estimated between ₹ 600 to ₹ 1000 crore, but India earns only one time payment of around ₹ 8 lakhs;

(b) if so, the details thereof;

(c) whether it is also a fact that a complaint has been filed with CBI on the LoP scheme and the vessels operating under it; and

(d) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR) : (a) and (b) No, Sir. The Letter of Permit (LoP) is issued only to eligible Indian entrepreneurs in accordance with the existing deep sea fishing guidelines.

(c) and (d) Some complaints have been enquired into by the Chennai and Delhi branches of CBI. While CBI Chennai has filed its closure report in the cases stating that no evidence to support the charges against the companies listed in the complaints have been found, CBI Delhi in its report on two preliminary enquiries has only pointed out certain administrative loopholes in procedures. The government, through an Inter-Ministerial Empowered Committee on Marine Fisheries and specific Expert Groups/Committees reviews the deep sea guidelines and policies on a regular basis to provide an enabling environment for the growth of deep sea fisheries and to streamline the procedures.

Proposal to merge BSNL and MTNL

*415. SHRI S. THANGAVELU : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Department of Telecommunications has proposed to merge BSNL and MTNL to protect BSNL from continuous losses;

(b) if so, whether the merger will provide benefit to BSNL in developing its fiscal resources and competing successfully with private players; and

(c) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL) : (a) to (c) Presently, there is no proposal with Department of Telecommunication (DoT) to merge BSNL and MTNL.

However, to bring about synergies between various telecom units of DoT, a committee was constituted by DoT in May 2011. One of the Terms of Reference of the Committee was to study and suggest the feasibility of merger of MTNL and BSNL to form a strong organization to meet the needs of telecom sector. The committee has submitted its report in December, 2011. The Committee has mentioned in its report